
Srinivasan Vs State Of Tamil Nadu

Criminal Revision Case (MD) No. 139 Of 2021

Court: Madras High Court (Madurai Bench)

Date of Decision: March 15, 2021

Acts Referred:

Railway Property (Unlawful Possession) Act, 1966 & Section 3(a)

Hon'ble Judges: R. Tharani, J

Bench: Single Bench

Advocate: K.S. Duraipandian, S. Bharathi

Final Decision: Allowed

Judgement